GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

RAJYA SABHA UNSTARRED QUESTION NO. 1993

TO BE ANSWERED ON THE 6^{TH} AUGUST, 2025/ SRAVANA 15, 1947 (SAKA)

IMPLEMENTATION OF CCTNS ACROSS THE COUNTRY

1993. SHRI A. D. SINGH:

Will the Minister of Home Affairs be pleased to state:

- (a) what is the status of implementation of the Crime and Criminal Tracking Network and Systems (CCTNS) across all police stations in the country;
- (b) the extent to which CCTNS has been integrated with other components of the Interoperable Criminal Justice System (ICJS), such as courts, prisons and forensics;
- (c) what are the key benefits observed in terms of crime detection, investigation efficiency and citizen services since its implementation;
- (d) whether any State or Union Territory is lagging in full operationalization or data digitization; and
- (e) if so, the details thereof and the help being extended by Government?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS

(SHRI BANDI SANJAY KUMAR)

(a): Against the target of covering 14,306 police stations, a total of 17,712 police stations across the country has been covered by CCTNS, which includes newly added police stations.

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- (b): As per the available records, the forward integration of CCTNS pillar with e-Prison, e-Prosecution, e-Forensics and e-Courts are completed in 32, 28, 32 and 35 States/UTs respectively, and vice-versa; backward integration from pillar applications viz., e-Prison, e-Prosecution, e-Forensics and e-Courts to CCTNS is completed in 30, 26, 30 and 31 States/UTs respectively.
- (c): Crime and Criminal Tracking Network & Systems (CCTNS) facilitates collection, updation and analysis of data related to crime and criminals. It facilitates various benefits to State Police and citizens of India, as per details given below:

Benefits to State Police organizations: -

- Computerization of police process (Complaints, FIRs, Investigation details,
 Charge sheet, Court disposal and appeals, Challans/Registers)
- Search on National/State database of crime & criminals
- Enable sharing of data amongst Police, Central Investigative Agencies,
 Courts, Prison, Forensic and Prosecution for effective justice delivery

Following services have been provided to citizens at National level through Digital

Police Portal and Central Citizen Services Portal:

- Missing Persons search
- Generate Vehicle NOC

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- Proclaimed Offenders information
- Locate Nearest PS

In addition, following 9 mandated citizen services have been provided by State Police Citizen Portals:

- Filing of complaints to the concerned Police Station
- Obtaining the status of complaints
- Obtaining the copies of FIRs
- Details of arrested persons/ wanted criminals
- Details of missing/ kidnapped persons
- Details of stolen/ recovered vehicles, arms and other properties
- Submission of requests for issue/ renewal of various NOCs (Procession, Event
 / Performance, Protest/ Strike etc.)
- Verification requests for servants, employment, passport, senior citizen registrations etc.
- Portal for sharing information and enabling citizens to download required
 Forms

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(d) and (e): CCTNS has been implemented in all police stations nationwide, while data digitization including integration of legacy data has been completed in all States/UTs except one.

To address the challenges towards the implementation, the steps taken by the Government include sharing of data digitization tools and best practices with States and UTs to expedite the digitization of legacy crime and criminal records; provision of software tools and mechanisms to States and UTs to handle data in different languages.
